

trial Development Corporation had applied for a licence in 1965 to set up a scooter factory;

(b) whether they had proposed to set up a wholly indigenous plant;

(c) whether Government have taken any decision on this application; and

(d) if so, the nature thereof?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Yes, Sir.

(b) It had been estimated in the application that the investment on capital machinery for the project would be about Rs. 86.0 lakhs, of which imported machinery would be Rs. 5.25 lakhs and the balance would be procured indigenously. It had also been indicated in the application that the indigenous content of the vehicle would be 95% to start with.

(c) and (d). This scheme, along with some other schemes for the manufacture of scooters, is still under consideration.

1st Class Sleeper Berths at Khurda Road Junction

7159. Shri Chintamani Panigrahi: Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the inadequacy of the 1st class and sleeper berths now provided for in the Khurda Road junction on the South Eastern Railway; and

(b) whether Government propose to allot further quota of two sleeper berths and two first class berths to this Station?

The Minister of Railways (Shri C. M. Poonacha): (a) The existing quota of two first class and two third class sleeper berths allotted by No. 7 Dn. Puri-Howrah Express for passengers

entraining at Khurda Road Jn. is considered adequate, taking into account all other claims on accommodation provided on the train.

(b) Does not arise.

Kores India, Limited

7160. Shri S. M. Banerjee:
Shri Madhu Limaye:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that some of the Central Ministers have shares in a Birla concern, namely Kores India Limited; and

(b) if so, the number of shares held and the names of the Central Ministers concerned?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) No Sir.

(b) Does not arise.

Supply of Equipment by H. E. C., Ranchi

7161. Shri Virendrakumar Shah: Will the Minister of Steel, Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 1282 on the 2nd June, 1967 and state:

(a) what percentage of the (i) equipments and (ii) structurals required for the Bokaro Steel Plant are to be obtained from the H.E.C., Ranchi and what percentage of them are to be supplied by other manufacturers in India in the (i) public sector and (ii) private sector; and

(b) whether formal orders for the supply of such items have since been placed with H.E.C., Ranchi and with others and if so, the total values thereof?

The Minister of Steel, Mines and Metals (Dr. Channa Reddy): (a) The